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Disasters at Bargolai and Jitpur explosion

1521. SHRi KALYAN ROY; Will the Minister of LABOUR be pleased to state:

- (a) the number of Courts of Inquiries into coal mine disasters set up since Jitpur Colliery explosion till Bargolai colliery disaster;
- (b) the number of such courts which held the top management and senior officers responsible for such disasters names of such management and officers in each case;
- (c) what specific action has been taken by the management and Directorate General of Mines Safety in each case and details thereof;
- (d) the number of cases in which the Courts directed for recovery of expenses from owners;

(e) the quantum of expenses it' each of the Court of Inquiry and details thereof:

to Questions

- (f) when they have been commu. nicated to owners in each case and whether they have been deposited in favour of Central Government within the time limit specified by Courts and details thereof; and
- (g) if not; the action taken by Government against those owners in each case and results thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) The number of such Courts of Inquiry is seven.

- (b) .and (c) The required information is given in the Statement I enclosed. [See Appendix CXVI An-nexure No. 101].
- (d) to (g) The required information is given in the Statement enclosed.

Statement

Sl. Name of Mine No.								Amount to be re- covered	Date on which a to deposit the amo by DGMS	
								Rs. P.	·	
1. Kossurgarh	٠.	•	٠	•	•	•		16,703· 78	15-1-80	27-2 -5 0
2. Sžewara	•	• ·	•				•	7 9,835 , 55	As directed by the Court of Inquiry, CLC (G) is quantifying the amount.	
3. Chasnala (27-12-75)	•	•	•			•	•	1,60,721 60	20-9-79	17-10-79
4. Chasnala (5-4-76)	•	•		•	• .			1,618·30	20-9-79	17-10-79
5. Central Sounda			, <u>.</u>	•				The DGM consultate recoveries	IS is quantyfying ion with the n	the expenses in nanagement for